

Drugs Under Drugs Price Control Order.

7062. SHRI SWARUP UPADHYAY: Will the PRIME MINISTER be pleased to state

(a) the criteria adopted by the Union Government for inclusion of various drugs under the Drugs (Price Control) Order, 1967,

(b) whether this criteria is being uniformly followed in all the cases,

(c) whether the Government are aware that certain drugs having a turnover of more than Rs 50 lacs, but have not been included in DPCO 1967,

(d) if so, the reasons therefor; and

(e) the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO)

(a) As per Drug Policy, 1966, the DPCO, 1967 contains two categories of drugs. Category I are drugs used for various National Health Programmes and were selected in consultation with Ministry of Health. Category II contains other drugs as identified by an Expert Committee constituted for the purpose. The Expert Committee had developed its own criteria for selection of drugs for price control. These are

(i) Exclude those drugs which are not produced in India, provided that the consumption is not significant either now or in the near future

(ii) To exclude those drugs the turn over of which has been less than Rs. 50 lakhs in 1966

(iii) To exclude all new drugs, for which process of manufacture were developed indigenously, from the price control list at least for the first 5 years

(iv) To exclude these life-saving drugs and

Pharmaceutical products whose availability is for more important than the price as the nature of demand is such that it is required less frequently but its non-availability is fatal. The notable examples of such categories are sera and vaccines

(v) Exclude those pharmaceutical products of drugs where the domestic production structure is so competitive that there is little possibility that the consumers will be over-charged compared to the cost of production

In addition to above, the Committee also considered that under specific circumstances, if it is prudent to include a drug price control even if it satisfies above exclusion principles, it be put under price control

Applying the above criteria the Expert Committee screened 419 drugs on the basis of WHD list of essential drugs numbering 253 and other 166 drugs on the basis of their usage in the country

(b) to (e) The Government has received numerous representations in regard to exclusion/inclusion of drugs under price control. These have since been examined and further action is referred to the review of Drug Policy 3, 1966 regarding which a Background Note has been placed for discussion on the Table of the House on 12.8.1962

Probationers of All India Services

7063. PROF. UMMAREDDY VENKATESWARLU: Will the PRIME MINISTER be pleased to state

(a) the details of probationers belonging to All India Services who were rusticated, expelled or meted out with disciplinary action at the Lal Bahadur Shastri Academy in Mussorie during the last five years, the service for which they were being trained with all other relevant particulars